

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-116
CA-1381/2019
In
IB-889(ND)/2019

IN THE MATTER OF:

M/s. Sonal Anand

Vs.

M/s. International Trenching Pvt. Ltd.

....OPERATIONAL CREDITOR

.... RESPONDENT

SECTION

U/s 9 IBC Code 2016

Order delivered on 28.10.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : Mr. Kunal Tandon, Advocate for HDFC Bank Ltd
For the Respondent/CD : Ms. Anjali Sharma, Advocate for directors of the CD
For the Intervener : Mr. Nilotpal Shyam, Advocate for IRP along with Md. Nazim Khan, IRP

ORDER

I.A No.1381/2020 filed in IB-889/ND/2019 :

Counsel for the Applicant i.e. HDFC Bank is present. Counsel for the Resolution Professional is present. As per the previous order, the meeting of COC has been conducted on 13.10.2020 and the resolution came to be passed for seeking extension of the CIR Process and the Resolution Professional is permitted to file the appropriate application in view of the Resolution passed by the COC. The RP is directed to file the appropriate Application along with the Minutes of the meeting of COC on or before 04.11.2020.

In the light of the above, the present Application stands disposed of.

-sdr

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-sdr

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Jyoti

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-116

IA-766/2020

In

IB-889(ND)/2019

IN THE MATTER OF:

M/s. Sonal Anand

Vs.

M/s. International Trenching Pvt. Ltd.

....OPERATIONAL CREDITOR

.... RESPONDENT

SECTION

U/s 9 IBC Code 2016

Order delivered on 28.10.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : -

For the Respondent/CD : Ms. Anjali Sharma, Advocate for directors of the CD

For the Intervener : Mr. Nilotpal Shyam, Advocate for IRP along with Md. Nazim Khan, IRP

ORDER

I.A No.766/2020 filed in IB-889/ND/2019 :

It is noted that the previous order could not be complied with by the RP due to technical reasons. It is also brought to our notice that meeting of the COC has already been convened on 26.10.2020 with regard to the Agenda of removal of the RP. The RP is directed to place on record the approved minutes of the COC meeting through supplementary affidavit in the present CA on or before the next date of hearing.

List on 06.11.2020.

- Sdr
(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- Sdr
(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-116

IA-1886/2020

In

IB-889(ND)/2019

IN THE MATTER OF:

M/s. Sonal Anand

Vs.

M/s. International Trenching Pvt. Ltd.

....**OPERATIONAL CREDITOR**

.... **RESPONDENT**

SECTION

U/s 9 IBC Code 2016

Order delivered on 28.10.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC

: Mr. Kunal Tandon, Advocate for HDFC Bank Ltd

For the Respondent/CD

: Ms. Anjali Sharma, Advocate for directors of the CD

For the Intervener

: Mr. Nilotpall Shyam, Advocate for IRP along with Md. Nazim Khan, IRP

ORDER

I.A No.1886/2020 filed in IB-889/ND/2019 :

Counsels for both sides are present. Counsel for the Resolution Professional is directed to file Rejoinder within a week's time.

Post the matter on 06.11.2020.

— Sd —

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

— Sd —

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Jyoti

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-116
CA-1640/2020
In
IB-889(ND)/2019

IN THE MATTER OF:

M/s. Sonal Anand

Vs.

M/s. International Trenching Pvt. Ltd.

....**OPERATIONAL CREDITOR**

.... **RESPONDENT**

SECTION

U/s 9 IBC Code 2016

Order delivered on 28.10.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC

: Mr. Kunal Tandon, Advocate for HDFC Bank Ltd

For the Respondent/CD

: Ms. Anjali Sharma, Advocate for directors of the CD

For the Intervener

: Mr. Nilotpal Shyam, Advocate for IRP along with Md. Nazim Khan, IRP

ORDER

I.A No.1640/2020 filed in IB-889/ND/2019 :

Counsels for both sides are present. Counsel for the Resolution Professional is directed to file Rejoinder within a week's time.

Post the matter on 06.11.2020.

— Sdr

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

— Sd—

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Jyoti

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-116

CA- 107 /2019

In

IB-889(ND)/2019

IN THE MATTER OF:

M/s. Sonal Anand

Vs.

M/s. International Trenching Pvt. Ltd.

...OPERATIONAL CREDITOR

... RESPONDENT

SECTION

U/s 9 IBC Code 2016

Order delivered on 28.10.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC

: Mr. Kunal Tandon, Advocate for HDFC Bank Ltd

For the Respondent/CD

: Ms. Anjali Sharma, Advocate for directors of the CD

For the Intervener

: Mr. Nilotpall Shyam, Advocate for IRP along with Md. Nazim Khan, IRP

ORDER

CA No.107/2020 filed in IB-889/ND/2019 :

Counsels for both sides are present. Counsel for the Resolution Professional is directed to file Rejoinder within a week's time.

Post the matter on 06.11.2020.

- Sd/-

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- Sd/-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Jyoti

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-116

CA- 872 /2019

In

IB-889(ND)/2019

IN THE MATTER OF:

M/s. Sonal Anand

Vs.

M/s. International Trenching Pvt. Ltd.

...**OPERATIONAL CREDITOR**

.... **RESPONDENT**

SECTION

U/s 9 IBC Code 2016

Order delivered on 28.10.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC

: Mr. Kunal Tandon, Advocate for HDFC Bank Ltd

For the Respondent/CD

: Ms. Anjali Sharma, Advocate for directors of the CD

For the Intervener

: Mr. Nilotpal Shyam, Advocate for IRP along with Md. Nazim Khan, IRP

ORDER

CA-872/2019 filed in IB-889/ND/2019 :

Counsels for both sides are present. Counsel for the Resolution Professional is directed to file Rejoinder within a week's time.

Post the matter on 06.11.2020.

- Sdr -

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- Sdr -

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Jyoti